

RATIFIED

Minutes of Meeting No.11/11 held on 15.06.2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 11/11 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 29.06.2010 under the Chairmanship of Shri V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. B. D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
6.	Sh. Rajiva Kumar	207	23061562 Ext. 232	DGFT, UB
7.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and manual cases and the decision taken thereon were as under: -

1	Case No.:7/45/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Approved
	HQ File :01/80/050/00694/AM10/	RLA File :04/24/040/00264/AM10/	Lic.No/Date:0410110983 21.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DIPP present in the meeting recommended that the norms be ratified. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization on repeat basis vide AA No.0410107040 dt.19.08.2009. The Regional Authority may take necessary action accordingly.			

2	Case No.:23/45/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Approved
	HQ File :01/80/050/00710/AM10/	RLA File :05/23/040/00174/AM10/	Lic.No/Date:0510257198 29.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The DC(MSME) furnished their comments in this case vide their UO Note No.30(90)2008-ME dated 10.06.2010 recommending the norms. The committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with DC(MSME) comments. The Regional Authority may take necessary action accordingly.			

3	Case No.:14/11/80-ALC2/2010	Party Name:CORE METAL KRAFTS LTD.,	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00160/AM11/	RLA File :22/24/040/00056/AM10/	Lic.No/Date:2210009813	Defer Date:

25.03.2010

27.07.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the case and to relist it on 27.07.2010.

4	Case No.:17/11/80-ALC2/2010	Party Name:RINAC INDIA LIMITED	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00163/AM11/	RLA File :07/24/040/00485/AM10/	Lic.No/Date:0710070940 15.04.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.07.2010:-			
	1. Use of import items at Sl. No.7 & 8 and basis / Justification for the quantities of these items.			

5	Case No.:15/11/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00161/AM11/	RLA File :34/24/040/00229/AM09/	Lic.No/Date:3410026834 16.04.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DC(MSME) informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

6	Case No.:16/11/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00162/AM11/	RLA File :34/24/040/00217/AM09/	Lic.No/Date:3410026833 16.04.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DC(MSME) informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

7	Case No.:19/11/80-ALC2/2010	Party Name:ELECTROMECH MATERIAL HANDLING SYSTEMS(I) PVT LTD	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00165/AM11/	RLA File :31/21/040/00038/AM11/	Lic.No/Date:3110043162 10.05.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.07.2010:-			
	(i) Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. (ii) List of import items with their quantities contained in one Crane Kit.			

	Case No.:20/11/80-ALC2/2010	Party Name:LABEX K.K. INTERNATIONAL	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
--	------------------------------------	-------------------------------------	--	-----------------------------

8	HQ File :01/80/050/00166/AM11/	RLA File :05/23/040/00032/AM11/	Lic.No/Date:0510263965 10.05.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

9	Case No.:18/11/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00164/AM11/	RLA File :31/24/040/00019/AM11/	Lic.No/Date:3110043194 11.05.2010	Defer Date: 27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forwarded the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 27.07.2010.				

10	Case No.:2/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00148/AM11/	RLA File :04/24/040/00026/AM11/	Lic.No/Date:0410113745 12.05.2010	Defer Date: 27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.				

11	Case No.:3/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00149/AM11/	RLA File :04/24/040/00012/AM11/	Lic.No/Date:0410113741 12.05.2010	Defer Date: 27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.				

12	Case No.:4/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00150/AM11/	RLA File :04/24/040/00011/AM11/	Lic.No/Date:0410113742 12.05.2010	Defer Date: 27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.				

	Case No.:5/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
--	-----------------------------------	---	--	-----------------------------------

13	HQ File :01/80/050/00151/AM11/	RLA File :04/24/040/00027/AM11/	Lic.No/Date:0410113743 12.05.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

14	Case No.:21/11/80-ALC2/2010	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	Defer Date: 27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DIPP informed the committee that the firm's application may be transferred to C&PC or DC(MSME) for comments. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.				

15	Case No.:22/11/80-ALC2/2010	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Defer Date: 27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.				

16	Case No.:1/11/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00147/AM11/	RLA File :53/24/040/00005/AM11/	Lic.No/Date:5310010493 26.05.2010	Defer Date: 27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The Committee noted that firm's application was received from RA and referred to C&PC for examination and submission of comments. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.				

17	Case No.:6/11/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00152/AM11/	RLA File :04/24/040/00033/AM11/	Lic.No/Date:0410114086 28.05.2010	Defer Date: 27.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.				

	Case No.:7/11/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00153/AM11/	RLA File :31/24/040/00031/AM11/	Lic.No/Date:3110043398 28.05.2010	Defer Date: 27.07.2010

18				
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application has not been received. The Committee, therefore, decided to forward the firm application to them for examination and to relist the case on 27.07.2010.			

	Case No.: 8/11/80-ALC2/2010	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00154/AM11/	RLA File :07/24/040/00036/AM11/	Lic.No/Date:0710071849 28.05.2010	Defer Date: 27.07.2010
19	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forwarded the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 27.07.2010.			

	Case No.: 9/11/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00155/AM11/	RLA File :53/24/040/00007/AM11/	Lic.No/Date:5310010532 28.05.2010	Defer Date: 27.07.2010
20	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The Committee noted that firm's application was received from RA and referred to C&PC for examination and submission of comments. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

	Case No.: 10/11/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Approved
	HQ File :01/80/050/00156/AM11/	RLA File :05/24/040/00075/AM11/	Lic.No/Date:0510265105 01.06.2010	
21	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010, the representative of the DIPP present in the meeting recommended the case on repeat basis as per Advance Authorization No. 0510259916 dated 05.03.2010 ratified in Norms Committee Meeting No. 6/80 dated 11.5.2010. The Committee, after deliberating the case, decided to ratify the norms (on repeat basis) as under:- (i) Net weight of export product may be specified as 638.4 Kgs. (ii) Quantity of import item may be allowed as 2681.3 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 11.08.2009. The Regional Authority may take necessary action accordingly.			

	Case No.: 11/11/80-ALC2/2010	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00157/AM11/	RLA File :05/24/040/00073/AM11/	Lic.No/Date:0510265196 01.06.2010	Defer Date: 27.07.2010
22	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forwarded the firm's application at			

the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 27.07.2010.

23	Case No.:13/11/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00159/AM11/	RLA File :31/21/040/00074/AM11/	Lic.No/Date:3110043449 01.06.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forwarded the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 27.07.2010.			

24	Case No.:23/11/80-ALC2/2010	Party Name:MICROFINISH VALVES PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00169/AM11/	RLA File :07/24/040/00495/AM10/	Lic.No/Date:0710071958 02.06.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forwarded the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 27.07.2010.			

25	Case No.:25/11/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00171/AM11/	RLA File :05/24/040/00072/AM11/	Lic.No/Date:0510265356 02.06.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that the firm's application was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

26	Case No.:24/11/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80- ALC2/2010 15.06.2010	Status: Approved
	HQ File :01/80/050/00170/AM11/	RLA File :03/95/040/00132/AM11/	Lic.No/Date:0310577229 03.06.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. On the basis of written recommendation of DIPP, the Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight of 395.3 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1 & 2.			

3. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 351356 Kgs. inclusive of 3 % wastage.
4. Quantity of import item at Sl.No. 2 may be allowed as 43327 Kgs. inclusive of 12 % wastage as applied for.
5. Weights of 15.3 MT & 0.5 MT may be specified with the quantities of import items at S.Nos. 3 & 6 respectively and the same may be allowed on net to net basis.
6. Quantities of import items at S.Nos. 4 & 5 may be allowed as applied for i.e. 18269 Kgs. each.
7. Import item at Sl. No. 6 to be supplied alongwith the export product.
8. Import of components may be allowed with accountability clause

The Regional Authority may take necessary action accordingly.

27	Case No.:12/11/80-ALC2/2010	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Approved
	HQ File :01/80/050/00158/AM11/	RLA File :03/95/040/00105/AM11/	Lic.No/Date:0310577462 04.06.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. On the recommendation of DIPP, the Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Word “SKD” may be deleted from the description of export product. 2. Quantities of import items from Sl. No. 1 to 6 may be allowed as per GN-4 The Regional Authority may take necessary action accordingly.			

28	Case No.:26/11/80-ALC2/2010	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00172/AM11/	RLA File :53/24/040/00008/AM11/	Lic.No/Date:5310010549 04.06.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The Committee noted that firm's application was received from RA and referred to C&PC for examination and submission of comments. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.			

29	Case No.:27/11/80-ALC2/2010	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date: 27.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forwarded the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 27.07.2010.			

Case No.:28/11/80-ALC2/2010	Party Name:THE SARASWATI	Meet No/Date:11/80-	Status:
------------------------------------	--------------------------	---------------------	----------------

		INDUSTRIAL SYNDICATE LTD.	ALC2/2010 15.06.2010	Deferred
	HQ File :01/80/050/00174/AM11/	RLA File :05/24/040/00094/AM11/	Lic.No/Date:0510265718 08.06.2010	Defer Date: 27.07.2010
30	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. On the recommendation of DIPP, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.07.2010:- 1. Information in respect of Sl.No.3,4, 5,11 & 13 of the Standard Deficiency Format export product wise.			

	Case No.:29/11/80-ALC2/2010	Party Name: MIKROTEK MACHINES LTD.,	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00175/AM11/	RLA File :07/24/040/00047/AM11/	Lic.No/Date:0710072103 08.06.2010	Defer Date: 27.07.2010
31	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forwarded the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 27.07.2010.			

	Case No.:30/11/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:11/80-ALC2/2010 15.06.2010	Status: Deferred
	HQ File :01/80/050/00176/AM11/	RLA File :07/24/040/00048/AM11/	Lic.No/Date:0710072107 08.06.2010	Defer Date: 27.07.2010
32	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forwarded the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 27.07.2010.			

Case No. A/R-63	M/s. Thyssenkrup	F.No. 01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 11/11	Industries India Ltd.,	RA F.No.31/21/040/00399/Am09	3110037568
Date: 15.06.2010		Ratification of norms	dt.03.03.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed the committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

Case No. A/R-64	M/s. Mahati	F.No. 01/85/50/ 00005/AM09/DES.I	Lic.No. & Date
Meeting No. 11/11	Electrics	RA F.No.31/24/040/00308/AM08	3110032430
Date: 15.06.2010		Ratification of norms	dt.23.01.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

Case No. A/R-65	M/s. Mahati	F.No. 01/85/50/ 00003/AM09/DES.I	Lic.No. & Date
-----------------	-------------	----------------------------------	----------------

Meeting No. 11/11	Electrics	RA F.No.31/24/040/00304/AM08	3110032429
Date: 15.06.2010		Ratification of norms	dt.23.01.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.

Case No. A/R-66	M/s. GEA BGR Energy System India Ltd.,	F.No. 01/80/50/ 01283/AM09/DES.I	Lic.No. & Date
Meeting No. 11/11		RA F.No.04/24/040/00196/AM09	0410099962
Date: 15.06.2010		Ratification of norms	dt.12.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.11/11 held on 29.06.2010. The representative of the DHI informed that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.07.2010.
